## HARYANA VIDHAN SABHA

## **Un- Starred Questions**

To be asked at a meeting of the Haryana Vidhan Sabha to be held on Tuesday, the 6th March, 2012.

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AMOUNT GIVEN TO THE PANCHAYATS FOR SALE OF LIQUOR

147. SH. SAMPAT SINGH, M.L.A.: Will the Excise and Taxation Minister

be pleased to state:-

a) whether Panchayats are given any money by the Excise

department out of the sale of liquor in their Panchayat area;

b) the details of the norms for giving money to the Panchayats on sale

of alcohol, the time frame by which this amount is to be given to

each Panchayat and whether such amount is being given regularly

to the Panchayats, if yes, the total amount given in the state

during the years 2009-10, 2010-11 and 2011-12; if not, since

when and how much amount is liable to be paid; and

c) the total amount given by the Excise department out of the sale of

alcohol bottles in Nalwa constituency ,Panchayat wise, for the

years 2009-10, 2010-11 and 2011-12 and when was the amount

given?

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Chandigarh: The 29<sup>th</sup> February, 2012 SUMIT KUMAR, Secretary, Haryana Vidhan Sabha